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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OANO.775/2001

New Delhi this the 9th day of January, 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Trilok Singh Rawat, S/O
Shri Late Sh. Bachan Singh Rawat
B-2/15, Sector-17, Rohini,
Delhi-110085

..Applicant

(By Advocate Shri B.S. Oberoi)

VERSUS

1. Union of India through
Director General,
Prasar Bharti, Broadcasting
Corporation of India,
Mandi House, Copernicus Marg,
New Delhi.

2. Director,
Delhi Doordarshan Kendra,
New Delhi.

..Respondents

(By Advocate Shri S.M.Arif)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Heard both sides.

2. We are satisfied that the applicants claims are fully covered by the Tribunal's order dated 17.9.2001 in OA 545/2001-Arun Kumar Sehgal Vs., UOI & Ors. and accordingly the present OA is disposed of in terms of the aforesaid order dated 17.9.2001.

3. Respondents should pass a reasoned order in this regard within a period of three months from the date of receipt of a copy of this order. No costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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